

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.2878
TO BE ANSWERED ON 20.03.2018

AMENDMENT IN POWER ACT

†2878. SHRI LAL SINH VADODIA:

Will the Minister of **POWER**
be pleased to state:

- (a) whether it is a fact that Government is considering to amend the Power Act to tighten the noose of power companies;
- (b) if so, whether Government has taken any step in this regard so far; and
- (c) if so, the details thereof and if not, the reasons therefor?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND
NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (c) : Government had introduced the Electricity (Amendment) Bill, 2014 in the Parliament, proposing amendments to the Electricity Act, 2003. The Bill was then referred to the Parliamentary Standing Committee on Energy. Based on the recommendation of the Standing Committee as well as other aspects which have come to the notice of the Government, further amendments to the Electricity (Amendment) Bill are under finalization. The proposed amendments are aimed at strengthening the power sector.
